

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH, KOLKATA
OA No. 196/2025/EZ**

IN THE MATTER OF:

NEWS ITEM TITLED "1 DEAD 8 INJURED IN BLAST AT ILLEGAL FIRE CRACKER STORE ROOM IN ODISHA'S BOUDH" APPEARING IN MILLENNIUM POST DATED 22.09.2025

NDOH- 28.01.2026

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	Index	
2.	Reply on behalf of Respondent No. 3 in compliance of order dated 11.12.2025 along with Affidavit.	1-8
3.	Annexure R-1 True copy of the letter regarding disbursement of the Ex-Gratia assistance.	9-11
4.	Annexure R-2 True copy of the letter regarding Sponsorship support.	12-15
5.	Annexure R-3 True copy of the sanction of houses under AGJ Scheme.	16-21

Rishu Nath Samant
RESPONDENT

THROUGH

SATYA RANJAN SWAIN
ARGUING COUNSEL, STATE OF ODISHA
Office: 103, Surya Mansion, 1,
Kaushalya Park, Hauz Khas,
New Delhi- 110016
Phone: 8860189238
E-mail: thechambers.srs@gmail.com

Saty

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH, KOLKATA

OA No. 196/2025/EZ

IN THE MATTER OF:

NEWS ITEM TITLED "1 DEAD 8 INJURED IN BLAST AT
ILLEGAL FIRE CRACKER STORE ROOM IN ODISHA'S
BOUDH" APPEARING IN MILLENNIUM POST DATED
22.09.2025

REPLY ON BEHALF OF RESPONDENT NO.3 IN
COMPLIANCE OF ORDER DATED 11.12.2025

Most Respectfully Showeth:

1. THAT the Hon'ble National Green Tribunal, Principal Bench, New Delhi registered the present Original Application as *suo-moto* on 14.10.2025 on the basis of the news item titled "1 dead 8 injured in blast at illegal firecracker store room in Odisha's Boudh" appearing in Millennium Post dated 22.09.2025.
2. THAT the Hon'ble National Green Tribunal, Principal Bench, New Delhi *vide* its order dated 14.10.2025 transferred this Original Application to the Eastern Zonal Bench, Kolkata for further action as the case relates to Eastern Zonal Bench.
3. THAT on 21.09.2025, an explosion occurred at an illegal firecracker storage unit situated at Jiankata Mouza over



forms kept
B.M. SATAPATHY
W.A.L.B. Notary
Govt. of Odisha
Notary Boudh
21/11/25

Biswamohan Satapathy
Collector & District Magistrate
Boudh

- X - Before Sri Biswanohan Satapathy
W.A.L.B Notary, Dist-Boudh(Odisha)

Plot No.118/30 measuring Ac.0.04 decimal recorded in the name of Prabhati Behera, Plot No.119 measuring Ac.0.02 decimal, Plot No.120 measuring Ac.0.05 decimal recorded in the name of Padma Ch. Karmi.

The explosion was massive, caused extensive damage within a radius of approximately 100 meters of the site including damage to electrical poles. As per local information, around 12 rooms existed at the location, all of which were completely destroyed.

One person namely Late Sh. Laxmidhar Behera died in the explosion, while eight (08) persons sustained injuries. However, all have recovered.

4. THAT the District Administration promptly provided emergency ambulance and medical support to victims. Fire Brigade team was deployed for rescue operations and to control the spread of fire. Police Personnel rushed to the spot, secured the crime area and started investigation. Power supply in the affected zone was regulated to prevent secondary hazards.

5. THAT
(A) On 21.09.2025, Rs.20,000/- (Rupees Twenty Thousand) only was given to Sh. Koushalya Behera, NOK



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B.M SATAPATHY
SALLB., R.MOH-362012
Notary Boudh
Govt. Of Odisha
21/9/25

Bibhu Prasad Nayak
Collector & District Magistrate
Boudh

of deceased Late Sh. Laxmidhar Behera from the District Red Cross Fund.

(B) On 31.10.2025, Rs.4,00,000/- (Rupees Four Lakh) only was disbursed as ex-gratia assistance to Sh. Koushalya Behera, the NOK of the deceased from Chief Minister Relief Fund.

A true copy of the letter regarding disbursement of the Ex-Gratia assistance is annexed *herewith* and is marked as **Annexure R-1.**

(C) For injured victims, Rs.10,000/- (Rupees Ten Thousand only) was provided to Ms. Santi Bagha and Rs.5,000/- (Rupees Five Thousand only) was provided to Mr. Simanta Bagha from District Red Cross Fund towards conveyance and medical care.

(D) Under Mission Vatsalya Scheme, Rs.4,000/- (Rupees Four Thousand only) per month has been sanctioned as Sponsorship support from November, 2025 to March-2026 for Ms. Rubina Behera, daughter of the deceased Late Sh. Laxmidhar Behera and assistance may be extended up to 18 years of her age.

A true copy of the letter regarding Sponsorship support is annexed *herewith* and is marked as **Annexure R-2.**



10/11/2025
B.M. SATAPATHY
W.A.L.B. No. 962/2012
Notary Boudh
Govt. Of Odisha

Bhisham Nayak
Collector & District Magistrate
Boudh

(E) Free Kitchen facility was provided for immediate relief to affected family.

6. THAT under Antodaya Gruha Jojana (AGJ) Scheme 2025-26, houses have been sanctioned for five affected victims.

(a) Ashtami Behera, D/o- Udaya Behera, W/o- Bholanath Behera, of Vill- Chhatrapur, PO/PS- Purunakatak,

(b) Kuntala Urma, D/o- Jogeswar Dwip, W/o- Laxmidhar Urma, of Vill- Chhatrapur, PO/PS- Purunakatak,

(c) Narayan Behera, S/o-Jadav Behera of Vill- Chhatrapur, PO/PS- Purunakatak

(d) Prabasi Behera, D/o-Alekha Behera, W/o- Rajendra Behera, of Vill- Chhatrapur, PO/PS- Purunakatak,

(e) Sugyani Dip, D/o- Nirmal Naik, W/o- Laxmidhar Dip, of Vill- Chhatrapur, PO/PS- Purunakatak

Two more victims have been recommended for special Antodaya Gruha Jojana (AGJ) houses *vide* Letter No.4688, dated 27.11.2025

Sri Rajib Behera, S/o- Bholanath Behera, of Vill- Chhatrapur, PO/PS- Purunakatak, Dist- Boudh and

Smt. Suryakanti Rana, W/o- Sahadeb Rana, of Vill- Jiankata, PO/PS- Purunakatak, Dist- Boudh.



Form 19/24-02
9/11/2025
B.M SATAPATHY
MALLB., R.N-ON-96/2012
Notary Boudh
Govt. Of Odisha

Pradip Kumar Sam Nargela
Collector & District Magistrate
Boudh

However, one victim, namely Sh. Kartik Rana is already residing in a Pucca house; hence, not requiring housing assistance.

A true copy of the sanction of houses under AGJ Scheme is annexed *herewith* and is marked as **Annexure R-3**.

7. THAT the Investigating Officer-cum- IIC, C.C. & E.O PS, Boudh arrested the main accused namely Alok Datta Kanti (53) S/o- Late Umakanta Kanti of Vill- Purunakatak (Bank Colony), PS- Purunakatak, Dist- Boudh in presence of Executive Magistrate and independent witnesses.

Further, other accused namely

(1) Magiram Behera (60), S/o-Kelu Behera, Vill-Jiankata, Purunakatak

(2) Laxmidhar Parida (60), S/o- Late Gandu Parida, Vill- Jena Sahi, Purunakatak,

(3) Kanhu Parida (25), S/o-Laxmidhar Parida, Vill- Jena Sahi, Purunakatak,

(4) Prasanta Sahu @ Gunu (38), S/o- Maheswar Sahu of Vill- Purunakatak, Main Road

all are of PS- Purunakatak, Dist- Boudh, were also arrested and forwarded to the Ld. Court on 24.09.2025.

During investigation huge quantities of illegal fire crackers and explosive materials were seized from the possession of



POYMS 1924-07
Jt. 12/2024
21/1/26
B.M. SATAPATHY
MALLB., R.N-ON-96/2012
Notary Boudh
Govt. Of Odisha

Biswanohan Satapathy
Collector & District Magistrate
Boudh

the accused persons. Accordingly, cases have been registered against the accused persons *vide* Purunakatak PS Case No.148/ Dt.21.09.2025 registered U/S-287/288/289 BNS/ R.W. Sec.9-B of Explosive Act-1884/ Sec.4/5 of the Explosive Substances Act-1908 turned to U/S 287/288/289/105/3(5) BNS/ Sec.9-B of the Explosive Act-1884/ Sec.3/4/5 the Explosive Substances Act-1908/Sec.5 Odisha Fire Works and Loud Speaker (Regulation) Act-1958, Purunakatak PS Case No.150/ Dt.23.09.2025 registered U/S- 287/288/289/3(5) BNS/ R/W. Sec.4/5 of the Explosive Substances Act-1908/ Sec. 9-B of the Explosive Act-1884/ Sec.5 Odisha Fire Works and Loud Speaker (Regulation) Act-1958, Purunakatak PS Case No.151/ Dt.23.09.2025 registered U/S- 287/288/289/3(5) BNS/ R/W. Sec.4/5 of the Explosive Substances Act-1908/ Sec. 9-B of the Explosive Act-1884/ Sec.5 Odisha Fire Works and Loud Speaker (Regulation) Act-1958 and Purunakatak PS Case No.152/ Dt.23.09.2025 registered U/S-287/288/289/3(5) BNS/ R/W. Sec.4/5 of the Explosive Substances Act-1908/ Sec. 9-B of the Explosive Act-1884/ Sec.5 Odisha Fire Works and Loud Speaker (Regulation) Act-1958 as per provisions of Law relating to

Biswamohan Satapathy
Collector & District Magistrate
Boudh



*Form part of
Attdgmt
21/1/20*

S.M. SATAPATHY
MALLB., R.N-ON-96/2012
Notary Boudh
Govt. Of Odisha

unauthorized possession and handling of explosive substances.

PRAYER

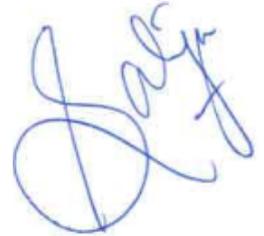
In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. Take on record this reply/response filed by Respondents and pass appropriate Order.
- b. Pass any other order(s) deemed fit in the interest of justice.

Bibhuti Bhusan Nayak
RESPONDENT

THROUGH

SATYA RANJAN SWAIN
ARGUING COUNSEL, STATE OF ODISHA
Office: 103, Surya Mansion, 1,
Kaushalya Park, Hauz Khas,
New Delhi- 110016
Phone: 8860189238
E-mail: thechambers.srs@gmail.com



VERIFICATION

I, Shri Bibhuti Bhusan Nayak, aged about 42 years S/o Shri Elias Nayak, presently serving as Collector and District Magistrate, Boudh do hereby verify at Boudh on 21 th day of January, 2026 that the contents of the above reply are true to the best of my knowledge as derived from the official records and nothing material has been concealed *thereon*.

NEW DELHI

DEPONENT

Bibhuti Bhusan Nayak
Collector & District Magistrate
Boudh

Pomb 19/1/26
Attd. Swain
B.M. SATYAPATHY
M.A., L.B. Notary Boudh
Govt. Of Odisha

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH, KOLKATA
OA No. 196/2025/EZ

IN THE MATTER OF:

NEWS ITEM TITLED "1 DEAD 8 INJURED IN BLAST AT
ILLEGAL FIRE CRACKER STORE ROOM IN ODISHA'S
BOUDH" APPEARING IN MILLENNIUM POST DATED

22.09.2025

Before Sri Biswamohan Satapathy
M.A. L.B. Notary, Dist-Boudh(Odisha)

AFFIDAVIT

I, Shri Bibhuti Bhusan Nayak, aged about 42 years S/o Shri Elias
Nayak, working as Collector and District Magistrate, Boudh, do
hereby solemnly affirm and declare as under:

1. THAT being the Respondent No.3, I am competent to depose
the present affidavit.
2. THAT the accompanying Reply has been drafted by my
Counsel under my instructions.
3. THAT having gone through the contents of the same, I say
that the contents are true and correct to the best of my belief.

Place : Boudh
Dated: 21/1/26

DEPONENT
Bibhuti Bhusan Nayak
Collector & District Magistrate
Boudh

VERIFICATION

Verified at Boudh on this 21 th day of January, 2026, that the
contents of the above Affidavit and true and correct based on
knowledge derived from official records and nothing material has
been concealed therefrom.

DECLARATION
The declarant having been identified
by M.A. Satapathy Advocate of New Delhi
solemnly affirm before me on this
the 21/1 day of Jan 26 at 11:40
A.M.P.M. and declared the contents as true
and correct.

DEPONENT
Bibhuti Bhusan Nayak
Collector & District Magistrate
Boudh

A.M. SATAPATHY
NOTARY, DIST-BOUDH
GOVT. OF ODISHA

Sl. No
Date 579
21/1/26

M.A. Satapathy
M.A.L.B.
Notary, Boudh
Govt. of Odisha
21/1/26





EMERGENCY SECTION

OFFICE OF THE
TAHASILDAR, HARABHANGA,Email ID:
tah.harbh-od@nlc.in

Letter No. 4796 //EMG-IX-01/2025//Dated 29/11/2025

To,

The Collector & District Magistrate,
Boudh,

Sub: OA No.527/2025- News item titled "1 dead 8 injured at blast of illegal fire cracker store room in Odisha's Boudh" appearing in Millenium Post dtd.22.09.2025.

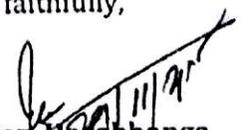
Sir,

With reference to the subject above, I am to intimate you that, on dated 21.09.2025 a fire cracker explosion occurred at Jiankata Mouza of Purunakatak Revenue circle under Harabhanga Tahasil. On that day, I along with ADM, Boudh, Sub- Collector, Boudh, District Emergency Officer, Boudh, Revenue Inspector, Purunakatak visited to the spot. On that spot one person named Laxmidhar Behera, S/o- Tirastha Behera of village- Chhatrapur adjacent to mouza- Jiankata died due to explosion and 8 nos of persons injured and were admitted in CHC, Purunakatak. After verification 32 nos of Polythene sheets were provided to affected households. On that day an amount of Rs.20,000/- (Rupees Twenty Thousand only) was given to Smt. Koushalya Behera, w/o- Late Laxmidhar Behera of village- Chhatrapur, Po- Purunakatak, Dist- Boudh i.e. NOK of deceased out of Red Cross. On dated 31.10.2025 an amount of Rs.4,00,000/- (Rupees Four Lakh) have disbursed in favour of NOK of deceased Laxmidhar Behera i.e., Koushalya Behera, w/o- Late Laxmidhar Behera of village- Chhatrapur, Po- Purunakatak, Dist- Boudh out of CMRF. The UC of the said amount have already sent to District Emergency Officer, Collectorate, Boudh vide letter No. 4359 dated 31.10.2025.

This is for favour of your kind information and necessary action.

Yours faithfully,

Encl.: As above


Tahasildar, Harabhanga
Tahasildar, Harabhanga
Charichhak

Government of Odisha
General Administration & Public Grievance Department

Letter No. 35460 / Gen. Dated. 18/10/2025
GAD-CMRF-EXGR-0114-2025

From:-

Shri Debasis Singh, IAS
Additional Secretary to Government

To :-

The Branch Manager,
State Bank of India, Secretariat Branch,
Bhubaneswar

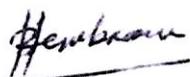
Sub:- Release of Rs. 4,00,000/- (Rupees Four Lakh) only out of Chief
Minister's Relief Fund account bearing No.11109339165.

Sir,

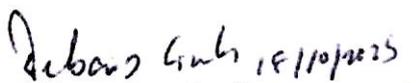
Please remit the following amount against the authority as mentioned at Column No.1 through RTGS and debit the amount from Chief Minister's Relief Fund account bearing No. 11109339165 towards payment of compensation to the NoK of deceased Laxmidhar Behera, S/o- Tirashta Behera, At-Chhatrapur, PO/PS-Purunakatak, Dist-Boudh who died due to fire crackers explosion that occurred at Jiakata village under Purunakatak R.I. circle in Boudh district on 21/09/2025.

Name of the Authority	Amount	Account Details for RTGS		
		3	4	5
1	2			
Collector, Boudh	Rs.4,00,000/-	33295480926	SBIN0002031	SBI

Yours faithfully,



Joint Secretary to Govt.


Additional Secretary to Government
Memo No. 35461 / Gen. date 18/10/2025

Copy forwarded to the Collector, Boudh w.r.t his letter No.9985 date.23/09/2025 for kind information and necessary action.

He is requested to disburse the sanctioned amount of Rs.4.00 Lakh to the NoK of deceased Laxmidhar Behera, S/o-Tirashta Behera, At-Chhatrapur, PO/PS-Purunakatak, Dist-Boudh who died due to fire crackers explosion that occurred at Jiakata village under Purunakatak R.I. circle in Boudh district on 21/09/2025 and upload U.C in CMRF web portal for record.


Additional Secretary to Government
Memo No. 35462 / Gen. date 18/10/2025

Copy forwarded to the Additional Secretary to Hon'ble Chief Minister / Sri Tirashta Behera, F/o-Late Laxmidhar Behera, At-Chhatrapur, PO/PS-Purunakatak, Dist-Boudh for kind information.


Additional Secretary to Government



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, BOUDH
(EMERGENCY SECTION)

Email: emergencyboudh@gmail.com

Janaseva Marg, Boudhgarh, Dist- Boudh, PIN-762014

Letter No. 10730 /Emg-XI-02/2025 (I)

Date. 18 / 10 / 2025

SANCTION ORDER

In pursuance to the Memo No. 35461, Dtd. 18.10.2025 of GA & PG Department, Odisha, Bhubaneswar, sanction is hereby accorded for payment of Rs. 4,00,000/- (Rupees Four Lakh) only to the Tahasildar, Harabhanga for payment of compensation to the NOK of the deceased Laxmidhar Behera, S/o- Tirashta Behera, At- Chhatrapur, PO/ PS- Purunakatak, Dist- Boudh, who died due to fire crackers explosion that occurred at Jiakata village under Purunakatak R.I. circle in Boudh District on 21.09.2025 out of CMRF for necessary disbursemnt.

BB
COLLECTOR, BOUDH
18/10/25

Memo No. 10731 / Date. 18. 10. 2025

Copy submitted to the Addl. Secretary to Govt., GA&PG Deptt, Odisha, Bhubaneswar for kind information and necessary action.

BB
COLLECTOR, BOUDH
18/10/25

Memo No. 10732 / Date. 18. 10. 2025

Copy forwarded to the Tahasildar, Harabhanga for information & to disburse the sanctioned amount with proper channel and submit the certificate to this office.

Copy forwarded to the Asst. Collector, Nizarat, Collectorate, Boudh for information & necessary action. Further he is directed to release the sanctioned amount to the Tahasildar, Harabhanga at an early end.

BB
COLLECTOR, BOUDH
18/10/25

Memo No. 10733 / Date. 18. 10. 2025

Copy to Tirashta Behera, F/o - Late Laxmidhar Behera, At- Chhatrapur, PO/ PS- Purunakatak, Dist.- Boudh for information and necessary action.

BB
COLLECTOR, BOUDH
18/10/25



OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE, BOUDH
DISTRICT CHILD PROTECTION UNIT
(Child Welfare Section)

Letter No: 646/DCPU Date: 02.12.2025

To,

The Collector & District Magistrate.
Boudh

Sub: Submission of Action taken report of Child namely Rubina Behera aged about 16 years, who have loosed her father namely Laxmidhara Behera, in blast of illegal fire cracker store room held At-Jiakata Po- Pururnakatak, Block- Harabhanga District-Boudh.

Sir,

In inviting a reference to the subject cited above, I am to submit herewith the Action Taken Report of the child namely **Rubina Behera** aged about 16 years who have loosed her father namely Laxmidhara Behera, in blast of illegal fire cracker store room held At-Jiakata Po- Pururnakatak, Block- Harabhanga District-Boudh.

The detail of the Case and Action taken report is as follows;

1. A team Consisting of District Child Protection Officer, Boudh and Chairperson & members of Child Welfare Committee, Boudh visited Jiakata and Produce the Child before Child Welfare Committee, Boudh on 04.10.2025 vide CWC Case No.277/2025.
2. The Sponsorship and Foster Care Approval Committee (SFCAC) chair by Collector & District Magistrate, Boudh approved in the committee held on 24.10.2025 (at sl.no 19) to provide Sponsorship Support of Rs.4000/- (Four thousand only) per month up to a period of five month (i.e. November-25 to March-26) initially and which may be extended up to completion of 18 years of age of the Child under Mission Vatsalya Schemes Implementation by District Child Protection Unit, Boudh. (Annexure- 'A' Proceedings of the SFCAC)

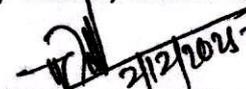
This is for your kind information and necessary action.

Yours faithfully,


District Child Protection Officer,
Boudh

Memo No: 647/DCPU, Dt. 02.12.2025

Copy Submitted to District Emergency Officer, Boudh for
kind information and necessary action.


District Child Protection Officer,
Boudh

PROCEEDING OF THE SPONSORSHIP AND FOSTER CARE APPROVAL COMMITTEE (SFCAC) MEETING HELD IN THE CONFERENCE HALL OF COLLECTORATE, BOUDH ON DATED-24.10.2025 AT 7.00P.M.

The Sponsorship and Foster Care Approval Committee (SFCAC) meeting was held under the Chairmanship of Shri Bibhuti Bhushan Nayak, I.A.S, Collector & District Magistrate, Boudh, in the Mini Conference Hall of Collectorate, Boudh on Dated 24.10.2025 at 7.00 P.M to approve and to finalize cases to give for Sponsorship & Foster Care support and to discuss on follow up visit of Sponsorship Children

Members Present in the meeting as follows:

1. Shri Bibhuti Bhushan Nayak, Collector & District Magistrate, Boudh
2. Shri Damodara Sahu, Chairperson, Child Welfare Committee, Boudh
3. Shri Rahul Pradhan, District Child Protection Officer, Boudh
4. Shri Susanta Bhoi, Protection Officer-NIC, Boudh
5. Shri Nabin Chandra Baghar, Secretary, RKB, Boudh
6. Shri Arun Pradhan, Programme Officer, YCDA, Baunsuni

At the outset the Collector & DM Boudh welcome to all the Members of SFCAC and instructed the DCPOs to present all the prepared profile of 26 numbers of children before the committee. The Protection Officer-NIC presents the information of all children through Power Point before the committee. The committee discussed in detail of all the cases and given their recommendation as follows:

Sl. No	Name of The Child	Date of Birth	Category of the child	Present Education Status	Recommendation of the Committee for the Period of Sponsorship
1	Nandini Meher At-Gochhapada Po-Baunsuni, Boudh	13.10.2012	Single Parent	9 th	Up to March 2026 (5 Months)
2	Lipa Mahar At-Shyamsunderpur, Po-Sampoch, Harbhanga	12.01.2011	Single Parent	9 th	Up to March 2026 (5Months)
3	Pruthiraj Bhanja At-Tutusinga, Po-Mursundhi, Boudh	05.07.2011	Single Parent	9 th	Up to March 2026 (5Months)
4	Laxmipriya Naik At-Sakusinga Po-Dhalpur, Harbhanga	21.10.2011	Single Parent	+2 1 st Yrs	Up to March 2026 (5Months)
5	Sangita Rana At-Kunasinga Po-Ghantapada, Kantamal	09.02.2012	Single Parent	9 th	Up to March 2026 (5Months)
6	Saraswati Naik At-Sakusinga Po-Dhalpur, Harbhanga	30.05.2011	Single Parent	9 th	Up to March 2026 (5Months)
7	Bikramaditya Bhoi At-Sakusinga Po-Dhalpur, Harbhanga	03.09.2010	Single Parent	+2 1 st Yrs.	Up to March 2026 (5Months)
8	Amirkhan Kumbhr At/Po-Rushbandh, Block-Boudh	03.07.2009	Orphan	ITI, Boudh	Up to March 2026 (5Months)
9	Sikha Patel At-Palaspura Po-Baghiabahal, Kantamal	27.12.2011	Single Parent	9 th	Up to March 2026 (5Months)
10	Rinku Bindhani At-Dedhenmal, Po-Amagaon	08.11.2010	Single Parent	10 th	Up to March 2026 (5Months)
11	Moushumi Dehury At/Po-Gantapada, Kantamal	27.03.2011	Single Parent	9 th	Up to March 2026 (5Months)
12	Diptymayee Barik At-Patrasahi, Chhelendi, Tileswar	20.02.2010	Single Parent	+2 1 st Yrs.	Up to March 2026 (5Months)
13	Archita Behera At-Earada, Po-Salunki, Dist-Boudh	20.08.2009	Single Parent	+2 1 st Yrs.	Renewal Up to March 2026 (5Months)
14	Ritesh Majhi At-Padamtoli, Po-Gudvelipadar, Kantamal	31.10.2011	Single Parent	9 th	Up to March 2026 (5Months)

16	Janani Bhoi At-Muchelpadar, Nuapali, Kantamal	23.03.2009	Single Parent	2 nd 1 st Yrs.	Up to March 2026 (5Months)
17	Sthitipragnya Singh At-Badikata, Baunsuni, Boudh	05.05.2009	Orphan	2 nd 1 st Year	Up to March 2026 (5Months)
17	Adyasha Sula At/Po-Mundipadar, Sahajpal, Boudh	18.09.2014	Single Parent	7 th	Up to March 2026 (5Months)
18	Tapan Patra At/Po-Rambhikata, Harbhanga	28.06.2013	Single Parent	7 th	Up to March 2026 (5Months)
19	Rubina Behera At-Jakata, Purumakatak, Harbhanga	13.10.2009	Single Parent	2 nd 1 st Year	Up to March 2026 (5Months)
20	Papun Tandia At-Narsingpur, Po-Padarpada, Kantamal	27.09.2010	Single Parent	10 th	Up to March 2026 (5Months)
21	Rahul Dalai At/Po-Kashurbandh, Kantamal	19.02.2010	Single Parent	2 nd 1 st Year.	Up to March 2026 (5Months)
22	Lucky Kheti At-Brahmuni, Khatkhatia, Kantamal	19.07.2009	Single Parent	III, Boudh	Up to March 2026 (5Months)
23	Lubun Bagha At/Po-Tetelenga, Boudh	05.10.2009	Single Parent	2 nd 1 st Yrs.	Renewal Up to March 2026 (5Months)
24	Namita Meher At/Po-Laxmiprasad, Boudh	13.10.2010	Single Parent	10 th	Renewal Up to March 2026 (5Months)
25	Swagat Bhukta At-Gochhapada, Po-Kamira	24.03.2013	Foster Care	8 th	Up to March 2026 (5Months)
26	Sweta Suman Nayak At-Badikata, Po-Baunsuni	25.07.2009	Single Parent	2 nd 1 st Year.	Up to March 2026 (5Months)
27	Pratyasha Priyadarsini Dehuri At-Bukesinga, Po-Harabhanga	31.01.2012	Single Parent	9 th	Up to March 2026 (5Months)

The committee unanimously decided not to consider the case of the child Mili Behera At-Bhaliagora Po-Chhatrang, Harbhanga, as she got admission at Kasturba Gandhi Balika Bidyalaya (KGBV) Puruna Katak and studying freely under Education Department.

The members of the committee present unanimously decided to approve the sponsorship cases from Sl. No. 01 to Sl. No. 27 for the period mentioned against their names. It was further decided that, the extension of Sponsorship support of children after matriculation & receiving Sponsorship Support would be consider only after pursuing higher education and submission of their study continuation certificate.

The meeting ended with vote of thanks to the Chair.

[Signature]
PO-NIC
Boudh

[Signature]
Representative
YCDA, Boudh

[Signature]
24/10/2025
Representative
RKB, Boudh

[Signature]
24/10/2025
Chairperson
Boudh

[Signature]
24/10/2025
DCPO
Boudh

[Signature]
Collector & District Magistrate
COORDINATOR
BOUDH

FORM 36

[Rule 24(5) of JJ model rule 2016]

ORDER OF SPONSORSHIP PLACEMENT

Order No.....101..... CWC, Boudh Dated.....15.11.2025.....

The child (Name & Address) **Rubina Behera** , At- Jiakata, Po/PS- Purunakatak, Dist- Boudh age: 16 yrs.

D/o or S/o /C/o- **Kousalya Behera** has been identified as a child needing sponsorship support for education/ health/ nutrition/ other developmental needs(please specify). The District

Child Protection Unit is hereby directed to release Rs. **4000 per month/** as sponsorship support to the said child for a period of **5 months** (day/month) and carryout necessary follow up and for the said purpose

shall open a bank account in the name of the child **Rubina Behera** to be operated by the Child **Rubina Beher** and her mother **Kousalya Behera**.

Daha
15/11/25
MEMBER
CHILD WELFARE COMMITTEE
BOUDH

Rk...
15/11/25
MEMBER
CHILD WELFARE COMMITTEE
BOUDH

Pradha...
15/11/25
MEMBER
CHILD WELFARE COMMITTEE
BOUDH

AB...
15/11/25
MEMBER
CHILD WELFARE COMMITTEE
BOUDH

...
15/11/25
CHAIRPERSON
CHILD WELFARE COMMITTEE
BOUDH

PANCHAYAT SAMITI OFFICE, HARABHANGA

Letter No 85/Dt.08.01.2026

To

The Collector-cum-Chairman,
DDMA, Boudh

Sub :- Submission of revised information regarding sanction of houses under AGJ scheme in favour of Fire Cracker incident occurred at Jankata under Purunakatak GP on 21.09.2025

Ref :- District Office letter No.13253 Dt.16.12.2025 & this Office letter No.4808 Dt.06.12.2025.

Sir,

In superannuation of this office letter No 4989 Dt. 17.12.2025, I am to submit herewith the revised information on the subject cited above in following manner about 7(Seven) Nos of Fire Crackers victims out of them 5(Five) victims have already been provided houses under AGJ Scheme in FY 2025-26. Details given at TABLE – A and rest 2(Two) victims name has been suggested for sanction under Special Grant out of AGJ Scheme, details of them is given at TABLE –B.

TABLE-A

Sl. No.	Name of the Fire Victim	Address	Amount sanctioned (In Rs.)	Release of Fund(In Rs.)	Remarks
1	Ashtami Behera, D/o-Udaya Behera, W/o-Bholanath Behera	Vill- Chhatrapur	1,20,000/-	1,05,000/-	House constructed up to Roof Level
2	Kuntala Urma, D/o- Jogeswar Dwip, W/o-Laxmidhar Urma	Vill- Chhatrapur	1,20,000/-	1,05,000/-	House constructed up to Roof Level
3	Narayan Behera, S/o- Jadav Behera	Vill- Chhatrapur	1,20,000/-	1,05,000/-	House constructed up to Roof Level
4	Prabasi Behera, D/o- Alekha Behera, W/o- Rajendra Behera	Vill- Chhatrapur	1,20,000/-	40,000/-	House constructed up to Foundation Level
5	Sugyani Dipa, D/o- Nimal Naik W/o-Laxmidhar Dip.	Vill- Chhatrapur	1,20,000/-	40,000/-	Not Started

TABLE - B

6	Rajib Behera, S/O – Bholanath Behera	Vill- Chhatrapur	0/-	0/-	Proposal sent for consider under Special AGJ House vide this office letter No. 4688 Dt. 27.11.2025
7	Suryakanti Rana, W/O – Sahadeb Rana	Vill- Jankata	0/-	0/-	

This is for favor of your kind information and necessary action.

Yours Faithfully,

[Signature]
08/01/26
Block Development Officer,
Harabhanga

Memo No. 86/Dt.08.01.2026

Copy submitted to the Sub-Collector, Boudh for favour of kind information and necessary action.

[Signature]
08/01/26
Block Development Officer,
Harabhanga



ଓଡ଼ିଶା ସରକାର

ପଞ୍ଚାୟତରାଜ ଓ ପାନୀୟ ଜଳ ବିଭାଗ

ଅନ୍ତ୍ୟୋଦୟ ଗୃହ ଯୋଜନା କାର୍ଯ୍ୟାଦେଶ



ପଞ୍ଚାୟତ ସମିତି : HARABHANGA
ଜିଲ୍ଲା : BOUDH

କାର୍ଯ୍ୟାଦେଶ ସଂଖ୍ୟା : 26-002-16006/25-26
ତାରିଖ : 27-09-2025

ପ୍ରାପ୍ତେଷୁ,

ଶ୍ରୀମତୀ/ଶ୍ରୀ : ASHTAMI BEHERA
ଆଧାର ନଂ : *****4935
ଗ୍ରାମ : CHHATRAPUR
ଜିଲ୍ଲା : BOUDH

ସ୍ୱାମୀ/ପିତା : UDAYA BEHERA
ରେଜିଷ୍ଟ୍ରେସନ ନଂ : OR-26-002-012-AMTM6L
ଗ୍ରାମ ପଞ୍ଚାୟତ : PURUNAKATAK
ଆର୍ଥିକ ବର୍ଷ : 2025-2026

ମହାଶୟା / ମହାଶୟ

ଅନ୍ତ୍ୟୋଦୟ ଗୃହ ଯୋଜନାରେ ଅକ୍ଟୋବର ୨୨୯ ବର୍ଗଫୁଟ (୨୫ ବର୍ଗମିଟର) ପରିମିତ ଢଳେଇ ଛାତ ବିଶିଷ୍ଟ ଗୃହ ନିର୍ମାଣ ନିମନ୍ତେ ଆପଣଙ୍କୁ କାର୍ଯ୍ୟାଦେଶ ପ୍ରଦାନ କରାଯାଉଛି । ଏହି ଗୃହ ନିର୍ମାଣ ନିମନ୍ତେ ନିମ୍ନମତେ ଆର୍ଥିକ ସହାୟତା ରାଶି ହିତାଧିକାରୀଙ୍କ ବ୍ୟାକ ଖାତାରେ ସିଧା ସଳଖ ଜମା କରାଯିବ ।

ପ୍ରଥମ କିଛି	କାର୍ଯ୍ୟାଦେଶ ସହିତ	ଟ. ୪୦,୦୦୦ /- (ଚାଳିଶି ହଜାର)
ଦ୍ୱିତୀୟ କିଛି	ଛାତ ସ୍ତରରେ	ଟ. ୨୫,୦୦୦ /- (ପଞ୍ଚାଶତି ହଜାର)
ତୃତୀୟ କିଛି	ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ ପରେ.	ଟ. ୧୫,୦୦୦ /- (ପନ୍ଦର ହଜାର)
ମୋଟ:		ଟ. ୧,୨୦,୦୦୦ /- (ଏକ ଲକ୍ଷ କୋଡ଼ିଏ ହଜାର)

ହିତାଧିକାରୀ କାର୍ଯ୍ୟାଦେଶ ପ୍ରାପ୍ତିର ଏକ ବର୍ଷ ମଧ୍ୟରେ ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ କରିବା ଆବଶ୍ୟକ । ଧାର୍ଯ୍ୟ ସମୟ ସୀମା ମଧ୍ୟରେ ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ସମ୍ପୂର୍ଣ୍ଣ ନ ହେଲେ, ଦିଆଯାଇଥିବା କାର୍ଯ୍ୟାଦେଶ ରଦ୍ଦ କରାଯିବ ଏବଂ ପ୍ରଦାନ କରାଯାଇଥିବା ଅର୍ଥରାଶି ଆଦାୟ ନିମନ୍ତେ ଆଇନ ଅନୁଯାୟୀ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ।



ଗୋଷ୍ଠୀ ଉଦ୍‌ଘୋଷନ ଅଧିକାରୀଙ୍କ ସ୍ୱାକ୍ଷର

GOVERNMENT OF ODISHA PANCHAYATI RAJ AND DRINKING WATER DEPARTMENT ANTODAYA GRUHA JOJANA WORK ORDER			
PANCHAYAT SAMITI :	HARABHANGA	WORK ORDER NO :	26-002-16006/25-26
DISTRICT :	BOUDH	DATED :	27-09-2025
TO			
SMT/SRI :	ASHTAMI BEHERA	Husband/ Father :	UDAYA BEHERA
Aadhar No. :	*****4935	REGN. NO.	OR-26-002-012-AMTM6L
Village :	CHHATRAPUR	Gram Panchayat :	PURUNAKATAK
District :	BOUDH	Financial Year :	2025-2026

Madam/ Sir

You are provided with the Work Order of 269 Sq ft. (25 Sq Mt.) area of Concrete Roof building under Antodaya Gruha Jojana. The financial benefit for the aforesaid house building transferred to the Bank Account of the beneficiary through Direct Benefit Transfer.

1st Installment		With Work Order	Rs.40,000/- (Forty Thousand)
2nd Installment		Roof Level	Rs.65,000/- (Sixty-five Thousand)
3rd Installment		After completion of House building	Rs.15,000/- (Fifteen Thousand)
Total :			Rs.1,20,000/- (One Lakh Twenty Thousand)

The beneficiary should complete the house building within one year after receiving the Work Order. If the construction of house is not completed within the said period, the work order stand cancelled and action as deemed proper will be initiated as per Rule of Law to recover the amount of Rupees already given.


Signature of the
Block Development Officer



ଓଡ଼ିଶା ସରକାର

ପଞ୍ଚାୟତ୍ତିରାଜ ଓ ପାନୀୟ ଜଳ ବିଭାଗ

ଅନ୍ତ୍ୟୋଦୟ ଗୃହ ଯୋଜନା କାର୍ଯ୍ୟାଦେଶ



ପଞ୍ଚାୟତ ସମିତି : HARABHANGA
ଜିଲ୍ଲା : BOUDH

କାର୍ଯ୍ୟାଦେଶ ସଂଖ୍ୟା : 26-002-38944/25-26
ତାରିଖ : 27-09-2025

ପ୍ରାପ୍ତେଷୁ,

✓ ଶ୍ରୀମତୀ/ଶ୍ରୀ : KUNTALA URMA
ଆଧାର ନଂ : *****9733
ଗ୍ରାମ : CHHATRAPUR
ଜିଲ୍ଲା : BOUDH

ସ୍ୱାମୀ/ପିତା : JOGESWAR DWIP ✓
ରେଜିଷ୍ଟ୍ରେସନ ନଂ : OR-26-002-012-4QGOGL
ଗ୍ରାମ ପଞ୍ଚାୟତ : PURUNAKATAK
ଆର୍ଥିକ ବର୍ଷ : 2025-2026

ମହାଶୟା / ମହାଶୟ

ଅନ୍ତ୍ୟୋଦୟ ଗୃହ ଯୋଜନାରେ ଅକ୍ଟୋବର ୨୨୯ ବର୍ଗଫୁଟ (୨୫ ବର୍ଗମିଟର) ପରିମିତ ଢଳେଇ ଛାତ ବିଶିଷ୍ଟ ଗୃହ ନିର୍ମାଣ ନିମନ୍ତେ ଆପଣଙ୍କୁ କାର୍ଯ୍ୟାଦେଶ ପ୍ରଦାନ କରାଯାଇଛି । ଏହି ଗୃହ ନିର୍ମାଣ ନିମନ୍ତେ ନିମ୍ନମତେ ଆର୍ଥିକ ସହାୟତା ରାଶି ହିତାଧିକାରୀଙ୍କ ବ୍ୟାଙ୍କ ଖାତାରେ ସିଧା ସଳଖ ଜମା କରାଯିବ ।

ପ୍ରଥମ କିଛି	କାର୍ଯ୍ୟାଦେଶ ସହିତ	ଟ. ୪୦,୦୦୦ /- (ଚାଳିଶି ହଜାର)
ଦ୍ୱିତୀୟ କିଛି	ଛାତ ସ୍ତରରେ	ଟ. ୨୫,୦୦୦ /- (ପଞ୍ଚାଶତି ହଜାର)
ତୃତୀୟ କିଛି	ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ ପରେ	ଟ. ୧୫,୦୦୦ /- (ପନ୍ଦର ହଜାର)
ମୋଟ:		ଟ. ୧,୨୦,୦୦୦ /- (ଏକ ଲକ୍ଷ କୋଡ଼ିଏ ହଜାର)

ହିତାଧିକାରୀ କାର୍ଯ୍ୟାଦେଶ ପ୍ରାପ୍ତିର ଏକ ବର୍ଷ ମଧ୍ୟରେ ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ କରିବା ଆବଶ୍ୟକ । ଧାର୍ଯ୍ୟ ସମୟ ସୀମା ମଧ୍ୟରେ ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ସମ୍ପୂର୍ଣ୍ଣ ନ ହେଲେ, ଦିଆଯାଇଥିବା କାର୍ଯ୍ୟାଦେଶ ରଦ୍ଦ କରାଯିବ ଏବଂ ପ୍ରଦାନ କରାଯାଇଥିବା ଅର୍ଥରାଶି ଆଦାୟ ନିମନ୍ତେ ଆଇନ ଅନୁଯାୟୀ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ।



ଗୋଷ୍ଠୀ ଉଦ୍‌ୟନ ଅଧିକାରୀଙ୍କ ସ୍ୱାକ୍ଷର

GOVERNMENT OF ODISHA PANCHAYATI RAJ AND DRINKING WATER DEPARTMENT ANTODAYA GRUHA JOJANA WORK ORDER			
PANCHAYAT SAMITI :	HARABHANGA	WORK ORDER NO :	26-002-38944/25-26
DISTRICT :	BOUDH	DATED :	27-09-2025
TO			
SMT/SRI :	KUNTALA URMA	Husband/ Father :	JOGESWAR DWIP
Aadhar No. :	*****9733	REGN. NO.	OR-26-002-012-4QGOGL
Village :	CHHATRAPUR	Gram Panchayat :	PURUNAKATAK
District :	BOUDH	Financial Year :	2025-2026

Madam/ Sir

You are provided with the Work Order of 269 Sq ft. (25 Sq Mt.) area of Concrete Roof building under Antodaya Gruha Jojana. The financial benefit for the aforesaid house building transferred to the Bank Account of the beneficiary through Direct Benefit Transfer.

1st Installment		With Work Order	Rs.40,000/- (Forty Thousand)
2nd Installment		Roof Level	Rs.65,000/- (Sixty-five Thousand)
3rd Installment		After completion of House building	Rs.15,000/- (Fifteen Thousand)
Total :			Rs.1,20,000/- (One Lakh Twenty Thousand)

The beneficiary should complete the house building within one year after receiving the Work Order. If the construction of house is not completed within the said period, the work order stand cancelled and action as deemed proper will be initiated as per Rule of Law to recover the amount of Rupees already given.


Signature of the
Block Development Officer

	ଓଡ଼ିଶା ସରକାର ପଞ୍ଚାୟତ୍ତିରାଜ ଓ ପାନୀୟ ଜଳ ବିଭାଗ ଅନ୍ତ୍ୟୋଦୟ ଗୃହ ଯୋଜନା କାର୍ଯ୍ୟାଦେଶ	
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ପଞ୍ଚାୟତ ସମିତି : HARABHANGA
 ଜିଲ୍ଲା : BOUDH

କାର୍ଯ୍ୟାଦେଶ ସଂଖ୍ୟା : 26-002-45166/25-26
 ତାରିଖ : 27-09-2025

ପ୍ରାପ୍ତେଷୁ,

ଶ୍ରୀମତୀ/ଶ୍ରୀ : NARAYAN BEHERA
 ଆଧାର ନଂ : *****8687
 ଗ୍ରାମ : CHHATRAPUR
 ଜିଲ୍ଲା : BOUDH

ସ୍ୱାମୀ/ପିତା : JADAV BEHERA
 ରେଜିଷ୍ଟ୍ରେସନ ନଂ : OR-26-002-012-QN3YE3
 ଗ୍ରାମ ପଞ୍ଚାୟତ : PURUNAKATAK
 ଆର୍ଥିକ ବର୍ଷ : 2025-2026

ମହାଶୟା / ମହାଶୟ

ଅନ୍ତ୍ୟୋଦୟ ଗୃହ ଯୋଜନାରେ ଅକ୍ଟୋ ୨୨୯ ବର୍ଗଫୁଟ (୨୫ ବର୍ଗମିଟର) ପରିମିତ ଜ୍ୱଳେଇ ଛାତ ବିଶିଷ୍ଟ ଗୃହ ନିର୍ମାଣ ନିମନ୍ତେ ଆପଣଙ୍କୁ କାର୍ଯ୍ୟାଦେଶ ପ୍ରଦାନ କରାଯାଉଛି । ଏହି ଗୃହ ନିର୍ମାଣ ନିମନ୍ତେ ନିମ୍ନମତେ ଆର୍ଥିକ ସହାୟତା ରାଶି ହିତାଧିକାରୀଙ୍କ ବ୍ୟାଙ୍କ ଖାତାରେ ସିଧା ସଳଖ ଜମା କରାଯିବ ।

ପ୍ରଥମ କିଛି	କାର୍ଯ୍ୟାଦେଶ ସହିତ	ଟ. ୪୦,୦୦୦ /- (ଚାଳିଶି ହଜାର)
ଦ୍ୱିତୀୟ କିଛି	ଛାତ ସ୍ତରରେ	ଟ. ୨୫,୦୦୦ /- (ପଞ୍ଚାଶତି ହଜାର)
ତୃତୀୟ କିଛି	ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ ପରେ	ଟ. ୧୫,୦୦୦ /- (ପନ୍ଦର ହଜାର)
ମୋଟ:		ଟ. ୧,୨୦,୦୦୦ /- (ଏକ ଲକ୍ଷ କୋଡିଏ ହଜାର)

ହିତାଧିକାରୀ କାର୍ଯ୍ୟାଦେଶ ପ୍ରାପ୍ତିର ଏକ ବର୍ଷ ମଧ୍ୟରେ ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ କରିବା ଆବଶ୍ୟକ । ଧାର୍ଯ୍ୟ ସମୟ ସୀମା ମଧ୍ୟରେ ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ସମ୍ପୂର୍ଣ୍ଣ ନ ହେଲେ, ଦିଆଯାଇଥିବା କାର୍ଯ୍ୟାଦେଶ ରଦ୍ଦ କରାଯିବ ଏବଂ ପ୍ରଦାନ କରାଯାଇଥିବା ଅର୍ଥରାଶି ଆଦାୟ ନିମନ୍ତେ ଆଇନ ଅନୁଯାୟୀ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ।



ଗୋଷ୍ଠୀ ଉଦ୍‌ଘୋଷଣ ଅଧିକାରୀଙ୍କ ସ୍ୱାକ୍ଷର

Translated Copy of Page No. X

GOVERNMENT OF ODISHA PANCHAYATI RAJ AND DRINKING WATER DEPARTMENT ANTODAYA GRUHA JOJANA WORK ORDER			
PANCHAYAT SAMITI :	HARABHANGA	WORK ORDER NO :	26-002-45166/25-26
DISTRICT :	BOUDH	DATED :	27-09-2025
TO			
SMT/SRI :	NARAYAN BEHERA	Husband/ Father :	JADAV BEHERA
Aadhar No. :	*****8687	REGN. NO.	OR-26-002-012-QN3YE3
Village :	CHHATRAPUR	Gram Panchayat :	PURUNAKATAK
District :	BOUDH	Financial Year :	2025-2026

Madam/ Sir

You are provided with the Work Order of 269 Sq ft. (25 Sq Mt.) area of Concrete Roof building under Antodaya Gruha Jojana. The financial benefit for the aforesaid house building transferred to the Bank Account of the beneficiary through Direct Benefit Transfer.

1st Installment		With Work Order	Rs.40,000/- (Forty Thousand)
2nd Installment		Roof Level	Rs.65,000/- (Sixty-five Thousand)
3rd Installment		After completion of House building	Rs.15,000/- (Fifteen Thousand)
Total :			Rs.1,20,000/- (One Lakh Twenty Thousand)

The beneficiary should complete the house building within one year after receiving the Work Order. If the construction of house is not completed within the said period, the work order stand cancelled and action as deemed proper will be initiated as per Rule of Law to recover the amount of Rupees already given.



Signature of the
Block Development Officer

	ଓଡ଼ିଶା ସରକାର ପଞ୍ଚାୟତ୍ତିରାଜ ଓ ପାନାୟ ଜଳ ବିଭାଗ ଅନ୍ତ୍ୟୋଦୟ ଗୃହ ଯୋଜନା କାର୍ଯ୍ୟାଦେଶ	 ଅନ୍ତ୍ୟୋଦୟ ଗୃହ ଯୋଜନା
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ପଞ୍ଚାୟତ ସମିତି : HARABHANGA
 ଜିଲ୍ଲା : BOUDH

କାର୍ଯ୍ୟାଦେଶ ସଂଖ୍ୟା : 26-002-64689/25-26
 ତାରିଖ : 27-09-2025

ପ୍ରାପ୍ତେଷୁ,

✓ ଶ୍ରୀମତୀ/ଶ୍ରୀ : PRABASI BEHERA
 ଆଧାର ନଂ : *****7216
 ଗ୍ରାମ : CHHATRAPUR
 ଜିଲ୍ଲା : BOUDH

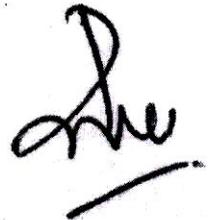
ସ୍ୱାମୀ/ପିତା : ALEKHA BEHERA
 ରେଜିଷ୍ଟ୍ରେସନ ନଂ : OR-26-002-012-QI1GVH
 ଗ୍ରାମ ପଞ୍ଚାୟତ : PURUNAKATAK
 ଆର୍ଥିକ ବର୍ଷ : 2025-2026

ମହାଶୟା / ମହାଶୟ

ଅନ୍ତ୍ୟୋଦୟ ଗୃହ ଯୋଜନାରେ ଅନୁତ୍ତର ୨୭୯ ବର୍ଗଫୁଟ (୨୫ ବର୍ଗମିଟର) ପରିମିତ କୁଳେଇ ଛାତ ବିଶିଷ୍ଟ ଗୃହ ନିର୍ମାଣ ନିମନ୍ତେ ଆପଣଙ୍କୁ କାର୍ଯ୍ୟାଦେଶ ପ୍ରଦାନ କରାଯାଇଛି । ଏହି ଗୃହ ନିର୍ମାଣ ନିମନ୍ତେ ନିମ୍ନମତେ ଆର୍ଥିକ ସହାୟତା ରାଶି ହିତାଧିକାରୀଙ୍କ ବ୍ୟାଙ୍କ ଖାତାରେ ସିଧା ସଳଖ ଜମା କରାଯିବ ।

ପ୍ରଥମ କିଛି	କାର୍ଯ୍ୟାଦେଶ ସହିତ	ଟ. ୪୦,୦୦୦ /- (ଚାଳିଶି ହଜାର)
ଦ୍ୱିତୀୟ କିଛି	ଛାତ ସ୍ତରରେ	ଟ. ୨୫,୦୦୦ /- (ପଞ୍ଚାଶତି ହଜାର)
ତୃତୀୟ କିଛି	ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ ପରେ	ଟ. ୧୫,୦୦୦ /- (ପନ୍ଦର ହଜାର)
ମୋଟ:		ଟ. ୧,୨୦,୦୦୦ /- (ଏକ ଲକ୍ଷ କୋଡ଼ିଏ ହଜାର)

ହିତାଧିକାରୀ କାର୍ଯ୍ୟାଦେଶ ପ୍ରାପ୍ତିର ଏକ ବର୍ଷ ମଧ୍ୟରେ ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ କରିବା ଆବଶ୍ୟକ । ଧାର୍ଯ୍ୟ ସମୟ ସୀମା ମଧ୍ୟରେ ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ସମ୍ପୂର୍ଣ୍ଣ ନ ହେଲେ, ଦିଆଯାଇଥିବା କାର୍ଯ୍ୟାଦେଶ ରଦ୍ଦ କରାଯିବ ଏବଂ ପ୍ରଦାନ କରାଯାଇଥିବା ଅର୍ଥରାଶି ଆଦାୟ ନିମନ୍ତେ ଆଇନ ଅନୁଯାୟୀ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ।



ଗୋଷ୍ଠୀ ଉଦ୍‌ୟନ ଅଧିକାରୀଙ୍କ ସ୍ୱାକ୍ଷର

GOVERNMENT OF ODISHA PANCHAYATI RAJ AND DRINKING WATER DEPARTMENT ANTODAYA GRUHA JOJANA WORK ORDER			
PANCHAYAT SAMITI :	HARABHANGA	WORK ORDER NO :	26-002-64689/25-26
DISTRICT :	BOUDH	DATED :	27-09-2025
TO			
SMT/SRI :	PRABASI BEHERA	Husband/ Father :	ALEKHA BEHERA
Aadhar No. :	*****7216	REGN. NO.	OR-26-002-012- Q11GVH
Village :	CHHATRAPUR	Gram Panchayat :	PURUNAKATAK
District :	BOUDH	Financial Year :	2025-2026

Madam/ Sir

You are provided with the Work Order of 269 Sq ft. (25 Sq Mt.) area of Concrete Roof building under Antodaya Gruha Jojana. The financial benefit for the aforesaid house building transferred to the Bank Account of the beneficiary through Direct Benefit Transfer.

1st Installment		With Work Order	Rs.40,000/- (Forty Thousand)
2nd Installment		Roof Level	Rs.65,000/- (Sixty-five Thousand)
3rd Installment		After completion of House building	Rs.15,000/- (Fifteen Thousand)
Total :			Rs.1,20,000/- (One Lakh Twenty Thousand)

The beneficiary should complete the house building within one year after receiving the Work Order. If the construction of house is not completed within the said period, the work order stand cancelled and action as deemed proper will be initiated as per Rule of Law to recover the amount of Rupees already given.

Signature of the
Block Development Officer



ଓଡ଼ିଶା ସରକାର
ପଞ୍ଚାୟତ୍ତିରାଜ ଓ ପାନୀୟ ଜଳ ବିଭାଗ
ଅନ୍ୟାୟ ଗୃହ ଯୋଜନା କାର୍ଯ୍ୟାଦେଶ



ପଞ୍ଚାୟତ ସମିତି : HARABHANGA

କାର୍ଯ୍ୟାଦେଶ ସଂଖ୍ୟା : 26-002-83976/25-26

ଜିଲ୍ଲା : BOUDH

ତାରିଖ : 27-09-2025

ପ୍ରାପ୍ତେଷୁ,

ଶ୍ରୀମତୀ/ଶ୍ରୀ : SUGYANI DIP

ସ୍ୱାମୀ/ପିତା : NIMAL NAIK

ଆଧାର ନଂ : *****8845

ରେଜିଷ୍ଟ୍ରେସନ ନଂ : OR-26-002-012-Q6SX2U

ଗ୍ରାମ : CHHATRAPUR

ଗ୍ରାମ ପଞ୍ଚାୟତ : PURUNAKATAK

ଜିଲ୍ଲା : BOUDH

ଆର୍ଥିକ ବର୍ଷ : 2025-2026

ମହାଶୟା / ମହାଶୟା

ଅନ୍ୟାୟ ଗୃହ ଯୋଜନାରେ ଅକ୍ଟୋ ୨୨୯ ବର୍ଗଫୁଟ (୨୫ ବର୍ଗମିଟର) ପରିମିତ ଢଳେଇ ଛାତ ବିଶିଷ୍ଟ ଗୃହ ନିର୍ମାଣ ନିମନ୍ତେ ଆପଣଙ୍କୁ କାର୍ଯ୍ୟାଦେଶ ପ୍ରଦାନ କରାଯାଉଛି । ଏହି ଗୃହ ନିର୍ମାଣ ନିମନ୍ତେ ନିମ୍ନମତେ ଆର୍ଥିକ ସହାୟତା ରାଶି ହିତାଧିକାରୀଙ୍କ ବ୍ୟାଙ୍କ ଖାତାରେ ସିଧା ସଳଖ ଜମା କରାଯିବ ।

ପ୍ରଥମ କିନ୍ତୁ	କାର୍ଯ୍ୟାଦେଶ ସହିତ	ଟ. ୪୦,୦୦୦ /- (ଚାଳିଶି ହଜାର)
ଦ୍ୱିତୀୟ କିନ୍ତୁ	ଛାତ ସ୍ତରରେ	ଟ. ୨୫,୦୦୦ /- (ପଞ୍ଚାଶତି ହଜାର)
ତୃତୀୟ କିନ୍ତୁ	ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ ପରେ	ଟ. ୧୫,୦୦୦ /- (ପନ୍ଦର ହଜାର)
ମୋଟ:		ଟ. ୧,୨୦,୦୦୦ /- (ଏକ ଲକ୍ଷ କୋଡିଏ ହଜାର)

ହିତାଧିକାରୀ କାର୍ଯ୍ୟାଦେଶ ପ୍ରାପ୍ତିର ଏକ ବର୍ଷ ମଧ୍ୟରେ ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଶେଷ କରିବା ଆବଶ୍ୟକ । ଧାର୍ଯ୍ୟ ସମୟ ସୀମା ମଧ୍ୟରେ ଗୃହ ନିର୍ମାଣ କାର୍ଯ୍ୟ ସମ୍ପୂର୍ଣ୍ଣ ନ ହେଲେ, ଦିଆଯାଇଥିବା କାର୍ଯ୍ୟାଦେଶ ରଦ୍ଦ କରାଯିବ ଏବଂ ପ୍ରଦାନ କରାଯାଇଥିବା ଅର୍ଥରାଶି ଆଦାୟ ନିମନ୍ତେ ଆଇନ ଅନୁଯାୟୀ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ।

ଗୋଷ୍ଠୀ ଭବନ ଅଧିକାରୀଙ୍କ ସ୍ୱାକ୍ଷର

GOVERNMENT OF ODISHA PANCHAYATI RAJ AND DRINKING WATER DEPARTMENT ANTODAYA GRUHA JOJANA WORK ORDER			
PANCHAYAT SAMITI :	HARABHANGA	WORK ORDER NO :	26-002-83976/25-26
DISTRICT :	BOUDH	DATED :	27-09-2025
TO			
SMT/SRI :	SUGYANI DIP	Husband/ Father :	NIMAL NAIK
Aadhar No. :	*****8845	REGN. NO.	OR-26-002-012-Q6SX2U
Village :	CHHATRAPUR	Gram Panchayat :	PURUNAKATAK
District :	BOUDH	Financial Year :	2025-2026

Madam/ Sir

You are provided with the Work Order of 269 Sq ft. (25 Sq Mt.) area of Concrete Roof building under Antodaya Gruha Jojana. The financial benefit for the aforesaid house building transferred to the Bank Account of the beneficiary through Direct Benefit Transfer.

1st Installment		With Work Order	Rs.40,000/- (Forty Thousand)
2nd Installment		Roof Level	Rs.65,000/- (Sixty-five Thousand)
3rd Installment		After completion of House building	Rs.15,000/- (Fifteen Thousand)
Total :			Rs.1,20,000/- (One Lakh Twenty Thousand)

The beneficiary should complete the house building within one year after receiving the Work Order. If the construction of house is not completed within the said period, the work order stand cancelled and action as deemed proper will be initiated as per Rule of Law to recover the amount of Rupees already given.



Signature of the
Block Development Officer